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## 1878. DR. RATNAKAR PANDEY;

## SHRI CHANDRIKA PRASAD TRIPATHI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government have made any assessment to know that medical facilities under 20-point programme are being provided to rural and backward areas in the country as per schedule; and
  - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) and (b) Under 20-Point Programme Medical facilities in the rural and backward areas axe being provided through the establishment of following infrastructure:

- A village health guide and traditional birth attendant for a population of 1000.
- 2. A Sub-centre for a population of 5000 in plains and 3000 in tribal, hilly and backward areas.
- 3. A primary health centre for 30,000 population in plains and for 20,000 in tribal, hilly difficult areas.
- 4. A Community Health Centre for 1,00,000 to 1,20,000 population with 30 beds and 4 Specialists (Medicine, Surgery, -Gynaecology and Paediatrics).

100 per cent of requirement of the subcentres and primary health centres and 50 per cent of the requirements of Community Health Centres will be met by the year 1990. Planning Commission, Central Ministry of Health & Family Welfare and the respective

State Governments at the State and district level are assessing the establishment and proper functioning of rural health infrastructure i.e., sub-centre, primary health centre and community health centre and also reviewing the position of manpower to see that the staff are properly trained to man these centres to bring about a qualitative improvement in the rural areas through an integrated package of health, nutrition, family planning and various National Programmes including 20-Point Programmes.

t<sub>0</sub> Questions

## Nursing uniform and washing allowance in the NDMC hospitals

1879. SHRI T. CHANDRASEKHAR REDDY; Will the (Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that while Central Government have sanctioned Nursing Uniform and Washing Allow ance at the revised rates to the Nursing personnel of all categories at all levels working in the Central Government Hospitals with effect from October 1, 1986, the New Delhi Municipal Committee has extended the re levant orders to the Nurses working in Hospitals and Dispensaries run by that Committee with effect from July 1, 1987; and
- (b) if so, what ar<sub>e</sub> the reasons for delay in enforcement of the Govern ment orders by the N.D.M.C. to the detriment of the Nurses working if. the NDMC Hospitals/Dispensaries?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND WELFARE (KUMARI FAMILY SAROJ KHAPARDE): (a) and (b) According to the information received from the New Delhi Municipal Committee, the rates of Nursing Allowance, Uniform Allowance and Washing Allowance to the Nursing Personnel working in the NDMC Hospitals have revised with effect from 1-7been 1987. It has also been informed by them that the Committee took the decision to allow the subject re-